

ITEM NO.102

COURT NO.7

SECTION II-B

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Criminal Appeal No(s). 2128/2014

STATE OF PUNJAB

Appellant(s)

VERSUS

KEWAL KRISHAN

Respondent(s)

Date : 21-06-2023 This appeal was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE B.V. NAGARATHNA
HON'BLE MR. JUSTICE MANOJ MISRA

For Appellant(s) Mr. Mohit Siwach, Adv.
Mr. Karan Sharma, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

The appeal is dismissed in terms of the
signed judgment.

[CHARANJEET KAUR]
ASTT. REGISTRAR-cum-PS

[VIRENDER SINGH]
BRANCH OFFICER

[Signed reportable judgment is placed on the file]